

IN THE NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH AT AHMEDABAD

ITEM No. 108
CP(IB)/9(MP)2021

Order under Section 9 IBC

IN THE MATTER OF:

Eugenetek Corporation
V/s
Carnival Films Pvt Ltd

.....Applicant

.....Respondent

Order delivered on ..19/07/2021

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)
Mr. Virendra Kumar Gupta, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Aditya Gupta, Advocate.
For the Respondent : Mr. Samir Samant, Legal Officer of the Corporate Debtor

ORDER

The Legal Officer of the Corporate Debtor states that copy of the application is received and accepts notice.

He further states that all the documents are in the office situated at Mumbai in Maharashtra and due to lockdown, it is difficult to prepare reply in short time. Hence, he is requesting four weeks, which is granted to file reply, rejoinder, if any within two weeks thereafter.

List the matter on 13.09.2021


VIRENDRA KUMAR GUPTA
MEMBER (TECHNICAL)

sudha

-SD-

DR. DEEPTI MUKESH
MEMBER (JUDICIAL)